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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of Decision: 05<sup>th</sup> May, 2026*

+ CM(M) 1028/2026

MS TAPASHI CHAKRABORTY ALIAS RINKU ....Petitioner

Through: Mr. Vivek Kumar Tandon, Ms. Zeba  
Khair, Ms. Pooja Giri & Ms. Khushi,  
Advs.

versus

MR SHIVNER ASTHANA .....Respondent  
Through: Mr. Aman Bhalla, Adv.

**CORAM:**  
**HON'BLE MR. JUSTICE RAJNEESH KUMAR GUPTA**

**ORDER (Oral)**

**Rajneesh Kumar Gupta, J.**

1. This hearing has been conducted through hybrid mode.

**CM APPLs.30064-30065/2026**

2. Allowed, subject to all just exceptions. Applications are disposed of.

**CM(M) 1028/2026 & CM APPL. 30063/2026**

3. The present petition has been filed by the petitioner / judgment debtor under Article 227 of the Constitution of India, assailing the order dated 02<sup>nd</sup> April, 2026 passed by learned Trial Court in Execution Petition No. 69/2026, seeking the following reliefs:

*“a) Call for the records; admit the petition and quash and set aside the order dated 02/04/2026 passed by Ld. Trial Court in Execution Petition bearing No. 69 of 2026 whereby warrant of possession were issued against the sit property being one room at 4th floor of 1777-A/8,*



*Govindpuri Extension, New Delhi – 110019; and  
b) Pass an order thereby extending time of six months  
period for complying with the order dated 18/08/2025,  
whereby the consent decree was passed by the Ld. Trial  
Court;”*

4. Learned Counsel for the respondent/decree holder appears on advance notice and accepts notice.
5. Heard. Record perused.
6. During the course of arguments, learned Counsel for the petitioner submits that the petitioner, being a single lady, be granted some more time to vacate the suit property.
7. Learned Counsel for the petitioner submitted that the petitioner shall vacate the suit property on or before 15<sup>th</sup> July, 2026. Learned Counsel for the respondent submits that respondent has no objection if the petitioner vacates the suit property on or before 15<sup>th</sup> July, 2026.
8. Let an affidavit of undertaking shall be filed within a period of seven days from today, on behalf of the petitioner, stating that she shall vacate the suit property on or before 15<sup>th</sup> July, 2026, failing which, the respondent shall be at liberty to proceed with the execution proceedings, in accordance with law.
9. Keeping in view the submissions of learned Counsels for both the parties and subject to the filing of affidavit of undertaking, the petitioner shall vacate the suit property on or before 15<sup>th</sup> July, 2026. Accordingly, the impugned order shall remain stayed till 15<sup>th</sup> July, 2026.
10. Learned Counsel for the petitioner submits that no further order is required in this petition and it be disposed of. Accordingly, the present petition is disposed of in the above said terms. All pending application(s), if



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any, also stand disposed of.

**MAY 05, 2026/ab/tp**

**RAJNEESH KUMAR GUPTA, J**